

Norms Committee Minutes of the Meeting No. 14-/AM 21-22 dated 03.02.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) ShriShaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) ShriNandLal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 14-/AM 21-22 dated 03.02.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/Jan 2021-22/ 14-/AM 21-22 dated 03.02.2022

Case No. M- 828 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00793/AM19 RLA F.No. 31/83/040/00168/AM21 Lic. No. 3110067725 dated 31.03.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 , D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 829 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00793/AM19 RLA F.No. 31/83/040/00147/AM20 Lic. No. 03110067683 dated 12.02.2020	StatusCase: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 ,		



D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 830 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00593/AM20 RLA F.No. 31/83/040/00124/AM20 Lic. No. 3110067644 dated 31.12.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 ,		
D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 831 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01008/AM21 RLA F.No. 31/83/040/00037/AM21 Lic. No. 3110067808 dated 11.08.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 ,		
D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 832 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00776/AM21 RLA F.No. 31/83/040/00163/AM21 Lic. No. 3110067713 dated 13.03.2020	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 ,		
D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 833 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00927/AM21 RLA F.No. 31/83/040/00023/AM21	Status Case: Deferred
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	Lic. No. 3110067780 dated 30.06.2020	
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 , D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 834 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00478/AM20 RLA F.No. 31/83/040/00106/AM21 Lic. No. 3110067593 dated 18.1.2019	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 , D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 835 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01008/AM21 RLA F.No. 31/83/040/00037/AM21 Lic. No. 3110067808 dated 11.08.2020	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 , D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 836 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01019/AM21 RLA F.No. 31/83/040/00047/AM21 Lic. No. 3110067827 dated 19.08.2020	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60 ,		

1. Specification for each of export item and net content of each import item.
2. Blend ratio of natural mint blend
3. Provide complete Technical details for each license.
4. Provide details for IP rich cut 20 and 60 ,

D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 837 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01019/AM21 RLA F.No. 31/83/040/00047/AM21 Lic. No. 3110067827 dated 19.08.2020	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Specification for each of export item and net content of each import item.
2. Blend ratio of natural mint blend
3. Provide complete Technical details for each license.
4. Provide details for IP rich cut 20 and 60 ,

D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 838 NC No. 14/21-22 Date : 03.02.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. ---- RLA F.No. 31/83/040/00599/AM21 Lic. No. 3110839517 dated 12.11.2020	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Specification for each of export item and net content of each import item.
2. Blend ratio of natural mint blend
3. Provide complete Technical details for each license.
4. Provide details for IP rich cut 20 and 60 ,

D/L has been issued to the firm on 04.02.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 839 NC No. 14/21-22 Date : 03.02.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Material balance sheet and calculation of Solid content and Pigment content in export item to derive from solid content and Pigment content of raw materials.
2. Chemical reaction with indicating molecular weight of both reactant and products with calculation and yield of the export item.

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3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.
D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 840 NC No. 14/21-22 Date : 03.02.2022	M/s. Hubergroup India Private Limited , Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Material balance sheet and calculation of Solid content and Pigment content in export item to derive from solid content and Pigment content of raw materials. 2. Chemical reaction with indicating molecular weight of both reactant and products with calculation and yield of the export item. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 841 NC No. 14/21-22 Date : 03.02.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Material balance sheet and calculation of Solid content and Pigment content in export item to derive from solid content and Pigment content of raw materials. 2. Chemical reaction with indicating molecular weight of both reactant and products with calculation and yield of the export item. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to Defer the case..		

Case No. M- 842 NC No. 14/21-22 Date : 03.02.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Material balance sheet and calculation of Solid content and Pigment content in export item to derive from solid content and Pigment content of raw materials. 2. Chemical reaction with indicating molecular weight of both reactant and products with calculation and yield of the export item. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 843 NC No. 14/21-22 Date : 03.02.2022	M/s. Eagle Press Private Limited, Chennai RLA. No. 04/24/040/00064/AM20 HQ F.No.01/83/050/00226/AM20 Licence No. 0410165782 dated 28.06.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:		

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1. Manufacturing process of various type of Lottery ticket, indicating details of Scratch off with solvent and primer items for which Advance Licences have been taken.
 2. Composition of each type of Lottery ticket, indicating both indigenous and imported items.
 3. Calculation for import items requirement (indicating net import content and wastage) and also indigenous items taken for manufacturing export items.
 4. Justification of wastage of import items in all the three licences.
- D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 844 NC No. 14/21-22 Date : 03.02.2022	M/s. Eagle Press Private Limited, Chennai RLA. No. 04/24/040/00047/AM20 HQ F.No.01/83/050/00162/AM20 Licence No. 0410165670 dated 03.06.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Manufacturing process of various type of Lottery ticket, indicating details of Scratch off with solvent and primer items for which Advance Licences have been taken. 2. Composition of each type of Lottery ticket, indicating both indigenous and imported items. 3. Calculation for import items requirement (indicating net import content and wastage) and also indigenous items taken for manufacturing export items. 4. Justification of wastage of import items in all the three licences. D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 845 NC No. 14/21-22 Date : 03.02.2022	M/s. Eagle Press Private Limited, Chennai RLA. No. 04/24/040/00209/AM19 HQ F.No.01/83/050/00781/AM21 Licence No. 0410165028 dated 20.12.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Manufacturing process of various type of Lottery ticket, indicating details of Scratch off with solvent and primer items for which Advance Licences have been taken. 2. Composition of each type of Lottery ticket, indicating both indigenous and imported items. 3. Calculation for import items requirement (indicating net import content and wastage) and also indigenous items taken for manufacturing export items. 4. Justification of wastage of import items in all the three licences. D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 846 NC No. 14/21-22 Date : 03.02.2022	M/s. International Trimmings & Labels India Pvt Ltd., RLA. No. 07/24/40/74/AM19 HQ F.No.01/83/050/01210/AM21 Licence No. 0710113481 dated 25.06.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. The specification of export items, giving requirement of import items with specification like thickness/width etc., separately for remaining two items of export. 2. Quantity of each size of label for export, giving its requirement of raw materials, separately for each export item. (Requirement should be in total quantity of license, not for they have		

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imported.
D/L has been issued to the firm on 03.02.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 847 NC No. 14/21-22 Date : 03.02.2022	M/s. Pune Metagraph, Pune RLA. No. 31/83/040/00257/AM12 HQ F.No.01/83/050/0157/AM13 Licence No. 3110054198 dated 11.05.2012	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Badges /Logos/Stickers (Resin Filled) Weight 0.53 Kg/Per Piece	1000 Nos	Kromex-CDF Chrome Metalise Sheet (ABS Base)	1.05 Kg/Kg content in export
		Resin RC-133 (Two Comp P U System)	1.15 Kg/Kg content in export
		Catalyst DK 124 HV (Two Comp P U System)	1.15 Kg/Kg content in export
. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 848 NC No. 14/21-22 Date : 03.02.2022	M/s. Kaleesuwari Refinery and Industry Private Limited RLA. No. 09/24/040/00433/AM18 HQ F.No.01/83/050/01210/AM21 Licence No. Under Para 4.06	Status Case: Approved
Decision: The committee considered the case as per agenda and as per the discussion held in te Norms Committee, it has been decided to amend the file No. as under :-		
From	To	
05/24/040/61/AM18	09/24/040/00433/AM18	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Case No. M- 849 NC No. 14/21-22 Date : 03.02.2022	M/s. Indofil Industries Limited, Mumbai RLA. No. 03/94/40/261/AM15 HQ F.No.01/83/050/01210/AM21 Licence No. 0310786063 dated,26.06.2014	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:		
1. Complete set of application submitted at earlier 2. Copy of Advance obtained.		
D/L has been issued to the firm on 31.01.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 850 NC No. 14/21-22 Date : 03.02.2022	M/s. Herbert Brown Pharmaceuticals & Research Laboratories, Mumbai RLA. No. 03AA04006734/AM22 HQ F.No.HQRNORMAPPLY0028071/AM22 Licence No. 0311003355 dated 28.04.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in		

the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021 and one import item was missed in recommendation which was recommended in earlier License, accordingly following import may also allowed in addition to earlier import allowed as under for ratification purpose :-

Export Item .Nitro Phase HL dA-(N-Bz) Powder -107.0 Kg

Import Item	Qty
"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder	38.52 (FREE OF COST)

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 851 NC No. 14/21-22 Date : 03.02.2022	M/s. Herbert Brown Pharmaceuticals & Research Laboratories, Mumbai RLA. No. 03AA040116979/AM22 HQ F.No.HQRNORMAPPLY000239356/AM22 Licence No. 0311008164 dated 02.11.2021	Status Case: Approved
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Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021 and one import item was missed in recommendation which was recommended in earlier License, accordingly following import may also allowed in addition to earlier import allowed as under for ratification purpose :-

Export Item .Nitro Phase HL dA-(N-Bz) Powder -1.0 KG

Import Item	Qty
"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder	0.36 KG (FREE OF COST)

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 852 NC No. 14/21-22 Date : 03.02.2022	M/s. Herbert Brown Pharmaceuticals & Research Laboratories, Mumbai RLA. No. 03AA040120700/AM22 HQ F.No.HQRNORMAPPLY000239356/AM22 Licence No. 0311008647 dated 17.11.2021	Status Case: Approved
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Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021 and one import item was missed in recommendation which was recommended in earlier License, accordingly following import may also allowed in addition to earlier import allowed as under for ratification purpose :-

Export Item .Nitro Phase HL dA-(N-Bz) Powder -1.0 KG

Import Item	Qty
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"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).	0.36 KG (FREE OF COST)
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Case No. M- 853 NC No. 14/21-22 Date : 03.02.2022	M/s. Herbert Brown Pharmaceuticals & Research Laboratories, Mumbai RLA. No. 03AA04058787/AM22 HQ F.No.HQRNORMAPPLY000239356/AM22 Licence No. 0311006221 dated 17.08.2021	Status Case: Approved
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021 and one import item was missed in recommendation which was recommended in earlier License, accordingly following import may also allowed in addition to earlier import allowed as under for ratification purpose :-		
Export Item .Nitro Phase HL dA-(N-Bz) Powder -1.0 KG		
Import Item	Qty	
"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder	0.36 KG (FREE OF COST)	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Case No. M- 854 NC No. 14/21-22 Date : 03.02.2022	M/s. Herbert Brown Pharmaceuticals & Research Laboratories, Mumbai RLA. No. 03AA040106830/AM22 HQ F.No.HQRNORMAPPLY000239356/AM22 Licence No. 0311007402 dated 01.10.2021	Status Case: Approved				
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021 and one import item was missed in recommendation which was recommended in earlier License, accordingly following import may also allowed in addition to earlier import allowed as under for ratification purpose :-						
Export Item .Nitro Phase HL dA-(N-Bz) Powder -1.0 KG						
<table><tr><td>Import Item</td><td>Qty</td></tr><tr><td>"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder</td><td>0.36 KG (FREE OF COST)</td></tr></table>			Import Item	Qty	"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder	0.36 KG (FREE OF COST)
Import Item	Qty					
"5"-O-DMT-2"-dA(Bz)-3"-O-succinate TEA salt Or 5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder	0.36 KG (FREE OF COST)					
All other conditions of norms ratified earlier will remain unchanged.						
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).						

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Case No. M- 855 NC No. 14/21-22 Date : 03.02.2022	M/s. Excelex Biopolymers Private Limited RLA. No. 09/24/40/000152/AM20 HQ F.No.01/83/050/00220/AM20 Licence No. 0910067695 dated 26.06.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Modified Starch (Moisture content -9.2%)	30,19,130 Kg	Corn Starch (Raw Starch having moisture content 10-13%)	30,43,283 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 856 NC No. 14/21-22 Date : 03.02.2022	M/s. Shital Industries Pvt Ltd., RLA. No. 08/24/040/00093/AM17 HQ F.No.01/83/050/00667/AM17 Licence No. 0810138210 dated 24.06.2016	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Tin Stabilizer (Shita Stab 777) (Containing not less than 80.30 % MTEHTG)	1 Kg	2- Ethyl Hexyl Thioglycolate (2 EHTG)	0.590 Kg
		Methyl Tin Chloride (50% Soluion)	0.620 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 857 NC No. 14/21-22 Date : 03.02.2022	M/s. Shital Industries Pvt Ltd., RLA. No. 08AA04005842/AM21 HQ F.No.01/83/050//AM17 Licence No. 0811000281 dated 22.01.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms taking 95% yield Lic may be approved as under:-			
Export Item	Quantity	Import Item	Quantity
Tin Stabilizer (Shita Stab 888) (83.83% Methyltin Bis (2-Ethyl Hexyl Thioglycolate)+16.17 % Epoxidised Soyabean Oil)	1 Kg	2- ETHYL HEXYL THIOGLYCOLATE (2 EHTG)	0.646 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.646 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms			

Committee.						
Case No. M- 858 NC No. 14/21-22 Date : 03.02.2022	M/s. International Traders RLA. No. 039404000926 /AM20 HQ F.No.01/83/050/670/AM20 Licence No. 0310834563 dated 30.01.2020	Status Case: Approved				
Decision:- The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021, it has been decided to amend export description items as under for ratification purpose :- Export item : Paper Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs						
<table border="1"><thead><tr><th>From</th><th>To</th></tr></thead><tbody><tr><td>Plastic Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs</td><td>Paper Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs</td></tr></tbody></table>			From	To	Plastic Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs	Paper Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs
From	To					
Plastic Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs	Paper Products namely paper plates net content :1) Coated Board (160 GSM-255): 2,40,000.000 Kg) – 240000 Kgs					
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of the Norms Committee						

Case No. M- 859 NC No. 14/21-22 Date : 03.02.2022	M/s. Vedanta Ltd., Odisha RLA. No. -- HQ F.No.01/83/050/00108/AM19 Licence No. 0510405970 dated 19.03.2021 (ii) 0510399578 dt.30.08.2016	Status Case: Deferred
Decision:- The Committee considered the case as per agenda and decided to call for the Personal Hearing. Letter for Personal Hearing will be issued. Hence, the committee decided to Defer the case.		

Case No. M- 860 NC No. 14/21-22 Date : 03.02.2022	M/s. Viswaat Chemicals Ltd, Mumbai RLA. No. 03/95/040/00327/AM21 HQ F.No.01/82/050/162/627/AM21 Licence No. 0310838181 dated 09.09.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import Item	Quantity
VICASOL MV 01 (DIETHANOL ISOPROPANOL AMINE) DEIPA	1000 MT	DIETHANOL AMINE (DEA)	580.00 MT

(Non Volatile Matter should not be less than 93.5%)			
		PROPYLENE OXIDE	360.00 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 861 NC No. 14/21-22 Date : 03.02.2022	M/s. Plastiblends India Ltd., RLA. No. 03AA040117044AM22 HQ F.No.01/82/050/162/627/AM21 Licence No. 0311008245 dated 03.11.2021	Status Case: Approved
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Decision:- The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021, it has been decided to amend export/Import description items as under for ratification purpose :-

Export item : Polywhite Master Batch(POLYWHITE MASTER BATCH. NET CONTENT : 1) 120000.00 KGS 2) 150.00 kgs, 3)8025.00 kgs, 4)75.000 kgs, 5)3900.00 kgs, 6) 150.000 kgs, 7)15000.00 kgs, 8) 597375.00 kgs 9) 5250.00 kgs, 10) 75.00 kgs)

From	To
Relevant polymer such as polyethylene namely LLDPE (Injection Moulding Grade)	Relevant polymer such as polyethylene namely HDPE (Injection Moulding Grade)
Relevant polymer such as polypropylene namely HDPE (Injection Moulding Grade)	Relevant polymer such as polypropylene (Injection Moulding Grade)
Relevant polymers such as Polypropylene (Injection Moulding Grade)	Relevant polymers such as Polypropylene Copolymer

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of the Norms Committee

Case No. M- 862 NC No. 14/21-22 Date : 03.02.2022	M/s. TMS Aloxin Global Manufacturing Pvt Ltd., Vadodara RLA. No. 03/95/040/01044/AM18 HQ F.No.01/82/050/430/AM20 Licence No. 3410045539 dated 16.10.2019	Status Case: Approved
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Decision:. The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-

Export Item No.Alumina Calcined -25000.00 KG

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Import Item	Existing Norms	Revised Norms
Aluminium Hydroxide	3086405 Kg	30864.05 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Date:07.02.2022
Place:New Delhi


Chetan Parkash Jaggarwal
Foreign Trade Development Officer